

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5485
ANSWERED ON:29.04.2010
VACANT POSTS OF JUDGES
Owaisi Shri Asaduddin

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of total posts of District Judges lying vacant at present in the country, State-wise;
- (b) the criteria adopted by the Government for filling up these vacancies;
- (c) whether it is a fact that 25 percent quota being filled by exam is also vacant;
- (d) if so, the reasons therefor; and
- (e) the steps taken or being taken by the Government to fill vacant posts of District Judges of exam quota?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE (DR. M. VEERAPPA MOLLY)

(a) to (e): The filling up of vacant posts of judges/magistrates in the District and Subordinate Courts is the concern of the respective High Courts and the State Governments. As such, the information on the number of posts of District Judges lying vacant is not maintained in the Department of Justice. The matter of filling up of vacancies in the subordinate courts was discussed at the Joint Conference of the Chief Ministers of States and the Chief Justices of the High Courts held on August 16, 2009 and it was decided that the Chief Justices of the High Courts will take requisite steps to fill up the vacancies in the Subordinate Courts anticipating the occurrence thereof so as to minimize any chance of delay in filling up the said vacancies.